

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:159
ANSWERED ON:22.08.2007
ILLEGAL FOETICIDES
Satheedevi Smt. P.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is aware of the fact that the number of foeticides, both male and female, we widely carried out illegally in Nursing Homes and clinics in the country without proper licence;
- (b) if so, the details thereof; and
- (c) the steps taken to prevent this practice?

Answer

THE MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a)to(c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 159 FOR 22ND AUGUST, 2007

(a) &(b): As on 01.08.2007, there are 31332 units conducting ultrasound tests registered under the Pre-Conception and Pre- Natal Diagnostic Techniques Act (PC&PNDT Act). The number of on going Court cases under the Act are 402, out of which 61 cases relate to determination and disclosure of sex of the foetus, in the States of Bihar (3), Haryana (18), Karnataka (1), Madhya Pradesh (2), Maharashtra (13), Punjab (17), Tamil Nadu (1), Uttarakhand (2) and Delhi (4). 140 cases have been filed as on 01.08.2007 for non-registration of the clinics under the PC&PNDT Act in the States of Andhra Pradesh (8), Bihar (6), Goa (1), Gujarat (3), Haryana (2), Himachal Pradesh (1), Karnataka (8), Madhya Pradesh (2), Maharashtra (16), Punjab (11), Tamil Nadu (22), Uttar Pradesh (17), West Bengal (8) and Delhi (35).

(c) The steps taken to prevent the practice of female foeticide include strengthening the implementation of the Act in the country by constituting National Support and Monitoring Cell (NSMC); National Inspection and Monitoring Committee (NIMC) consisting of representatives from Ministry of Women and Child Development, National Commission for Women, Ministry of Law and NGOs; sensitization through Members of Parliament; funding to the State under Reproductive and Child Health - II; inclusion of the issue under NRHM; sensitizing the judiciary and training of judicial personnel; and awareness generation activities.